

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

CP (IB) No.174/Chd/CHD/2018

In the matter of:

Small Industries Development
Bank of India (SIDBI).Petitioner-Financial Creditor.

Versus

International Mega Food Park Ltd.Respondent-Corporate Debtor.

Present: Mr.Rakesh Bhatia, Advocate for the petitioner.
Mr.A.S.Narang, Advocate for the respondent.

Learned counsel for the respondent seeks short adjournment on the ground that the matter is being taken up for settlement with the Bank.

List the matter for arguments on 24.10.2018.

Reply/objection, if any, be filed at least two days before the date fixed with copy advance to the counsel opposite.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)
Sd/-
(Pradeep R.Sethi)
Member (Technical)

September 20, 2018.

Ashwani